

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEOCORTEX LIFE SCIENCES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NEOCORTEX LIFE SCIENCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21-02-2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110TG2019PTC130815
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 277, H.No. 3-6-13/2, Usha Enclave 4Th Floor, Vivekananda Nagar Colony, Kukatpally, Hyderabad, Hyderabad, Telangana, India, 500072
6.	Insolvency commencement date in respect of corporate debtor	13-02-2024 (Order uploaded on 14-02-2024)
7.	Estimated date of closure of insolvency resolution process	11-08-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Racharla Ramakrishna Gupta Reg No.: IBBI/IPA-002/IP-N00012/2016-2017/10029 AFA valid upto: 18-10-2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. T 202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad, Telangana 500016. E-mail id: rp.ramakrishnagupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No. T 202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad, Telangana- 500016. E-mail id: cirp.neocortex@outlook.com
11.	Last date for submission of claims	27-02-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as of now





13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as of now.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms: Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Same as mentioned at entry No. 10 above. (b) Details of authorized representatives are available at: Not Applicable


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NEOCORTEX LIFE SCIENCES PRIVATE LIMITED** on **13/02/2024**.

The creditors of **NEOCORTEX LIFE SCIENCES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **27/02/2024** to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name: Racharla Ramakrishna Gupta
Registration number: IBBI/IPA-002/IP-N00012/2016-2017/10029
Address: Office No. T 202, Technopolis, 1-10-74/B,
Above Ratnadeep Super Market, Chikoti Gardens,
Begumpet, Hyderabad, Telangana 500016.



Date: 15-02-2024
Place : Hyderabad

PUBLIC NOTICE

Notice is hereby given to all concerned people that, my clients mentioned in the table given below are the persons in whose name Shares of the **ICICI BANK Limited** were issued. The said Share Holders have applied to the Bank for issuance of duplicate Share Certificates as the original Share Certificate has been lost or misplaced for which Police Complaints has also been filed.

Share Holders	Folio No.	Share Certificate No.	Shares No.	Number of Shares	Missing Police Complaint No.
Rohan Shrikrishna Gadgil	1112037	99455	27100446 to 27104070	3625	21131-2024 dated 09.02.2024
Rohan Shrikrishna Gadgil	1112037	982746	5832175058 to 5832175419	362	21131-2024 dated 09.02.2024

All concerned people therefore are called upon to inform the undersigned in writing or may contact on 98500 26700, if any such person has objection for issuance of the duplicate Share Certificate. If no such objections are received from any person, the said Bank will presume that no person has any objection for issuance of the duplicate of Share Certificates to the said Share Holders and thereafter said Bank may issue the duplicate Share Certificates. Thereafter no complaint or claim of any nature will be entertained.

Pune, Feb 13, 2024
Alok Shah, Advocate
 118737/Shivaji Nagar, Shree Armeya Apartments, Pune 411 005 | Phone: (020) 2553 4463, Cell: 99220 13355



USG TECH SOLUTIONS LIMITED
 CIN:L72200TG1999PLC032129
 Regd Office:-H.NO.9HIG-A&10HIG, Vasista Bhavan, 4th Floor, APHB Colony, Indira Nagar, Gachibowli Hyderabad Telangana 500032
 Corporate Office:-10 C, Under Hill Road, Civil Lines, Delhi-110054
 Website: www.usgtechsolutions.com, Email Id: Secretarial@usgtechsolutions.com

UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023

Sl. No.	Particulars	Standalone				Consolidated			
		Quarter ending		Nine Months ending	Year ended	Quarter ending		Nine Months ending	Year ended
		31.12.2023	31.12.2022	31.12.2023	31.03.2023	31.12.2023	31.12.2022	31.12.2023	31.03.2023
		Ind AS Unaudited	Ind AS Unaudited	Ind AS Unaudited	Ind AS Audited	Ind AS Unaudited	Ind AS Unaudited	Ind AS Unaudited	Ind AS Audited
1	Total income from Operations	0.07	0.11	0.44	0.37	0.07	0.11	0.44	0.37
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-3.33	-3.12	-15.75	-33.75	-7.92	-7.92	-30.74	-25.90
3	Net Profit/(Loss) for the period (after Tax, Exceptional and/or Extraordinary items)	-3.33	-3.12	-15.75	-33.75	-7.92	-7.92	-30.74	-25.90
4	Total Comprehensive Income	-3.33	-3.12	-15.75	-33.75	-7.92	-7.92	-30.74	-25.90
5	Equity share capital	3941.42	3941.42	3941.42	3941.42	3941.42	3941.42	3941.42	3941.42
6	Reserves (excluding Revaluation Reserve)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Earnings Per Share								
	(1) Basic	-0.01	-0.01	-0.04	-0.09	-0.02	-0.02	-0.09	-0.07
	(2) Diluted	-0.01	-0.01	-0.04	-0.09	-0.02	-0.02	-0.09	-0.07

Notes:
 1. The Company is primarily engaged in the business of Software Development/IT which is single segment as per Accounting Standard (AS) 17 issued by the Institute of Chartered Accountants of India.
 2. The above results have been reviewed by the Audit Committee of the Board and approved by the Board of Directors at the respective meeting held on February 14, 2024. The Statutory Auditor of the Company has carried out a Limited Review of the results of the quarter ended December 31st 2023.
 3. USG Tech Solutions Limited Consolidated the Financial Results for quarter ended 31st December 2022 with RIS PTY LTD (foreign wholly owned subsidiary), Niskarsh Properties Pvt Ltd & Zeal Apartment LLP.

On & Behalf of Board of USG Tech Solutions Limited
 Sd/-
Mr. Suresh Gupta
 Managing Director

Date: 14.02.2024
 Place: New Delhi

CINEVISTA
 CIN: L92130MH1997PLC107871
 Regd. Office: 1, Silver Croft, Off TPS III, Junction of 16th & 33rd Road, Bandra West, Mumbai - 400050

Extract of the Standalone & Consolidated Un-Audited Results for the Quarter ended 31st December, 2023

Sr. No.	PARTICULARS	01-Oct-23	01-Oct-22	01-Jul-23	01-Apr-23	01-Apr-22	01-Oct-22	01-Jul-22	01-Apr-22	01-Apr-22	01-Apr-22	01-Apr-22
		31-Dec-23	31-Dec-22	30-Sep-23	31-Dec-23	31-Dec-22	31-Dec-23	31-Dec-22	31-Dec-23	31-Dec-22	31-Dec-23	31-Dec-22
1	Total Income from Operations	2.18	80.21	75.52	157.47	84.34	247.03	80.21	75.52	157.47	84.34	247.03
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(169.41)	(308.96)	(103.19)	(821.91)	(552.73)	(4,459.45)	(169.41)	(308.96)	(103.21)	(821.96)	(4,459.63)
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(169.41)	(308.96)	(103.19)	(821.91)	(552.73)	(4,631.39)	(169.41)	(308.96)	(103.21)	(821.96)	(4,631.57)
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(169.41)	(308.96)	(103.19)	(821.91)	(552.73)	(2,798.28)	(169.41)	(308.96)	(103.21)	(821.96)	(2,798.45)
5	Total Comprehensive Income for the year (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	-	-	-	-	-	-	-	-	-	-	-
6	Equity Share Capital (Face Value of Rs. 2/- per share)	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73
7	Equity Share Capital (Face Value of Rs. 10/- per share)	-	-	-	-	-	-	-	-	-	-	-
8	Reserves (excluding Revaluation Reserve)	(1,661.18)	(1,067.93)	(1,491.77)	(1,067.93)	(1,661.18)	(1,108.44)	(2,151.92)	577.37	(1,882.50)	577.37	(2,151.92)
9	Earnings per Share of Rs.2/- each (for continuing and discontinued operations)	-	-	-	-	-	-	-	-	-	-	-
	1. Basic	-	-	-	-	-	-	-	-	-	-	-
	2. Diluted	-	-	-	-	-	-	-	-	-	-	-

Notes:
 (a) The above is extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and other disclosure requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange website www.bseindia.com and www.nseindia.com and on the Company website www.cinevistas.com

FOR AND ON BEHALF OF BOARD OF DIRECTORS, Sd/-
PREMKRISHN MALHOTRA
 Chairman/Whole Time Director
 DIN: 80965136

Place: Mumbai
 Date: 14.02.2024

Union Bank of India
 NIMS Branch,
 NIMS hospital campus,
 Punjagutta, Hyderabad-500082

[Rule - 8 (1)] POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the authorized officer of Union Bank of India, NIMS Branch, Punjagutta, Hyderabad under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 18.11.2023 calling upon the borrower/s **Late Madaram Swaroopa W/o Mr P. Param Jyothi, Mr. P. Param Jyothi, Legal heir of Late Madaram Swaroopa, S/o P. John Peter, Residing at Flat no 202, Varun Towers, Vani nagar, Malkajigiri, RR Dist and Guarantor Ms. D Vijaya Shanthi W/o Elisha Manohar, Flat no 204, second floor, Block-A, Seelagallas enclave, Plot no 42 to 53, Nizampet, Hyderabad to repay the amount mentioned in the notice being Rs. 24,66,754 (Rupees Twenty-Four Lakh Sixty-Six Thousand Seven Hundred and Fifty Four Only) within 60 days from the date of receipt of the said notice.**

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **15th day of February 2024.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, NIMS Branch, Punjagutta, Hyderabad for an amount **Rs. 24,66,754 (Rupees Twenty-Four Lakh Sixty-Six Thousand Seven Hundred and Fifty Four Only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property:
 All that part of the property consisting of Flat No. 104, First floor, Block-A with built up area of 1046 Sq Ft (including common areas) along with an undivided share of land admeasuring 28 Sq Yds or 23.40 Sq Mts (Out of 2233.33 Sq. Yds) on Plot No. 42 to 53 in Survey No. 73, 74, 75 Part, 77 Part and 78 Part, Seelagallas Enclave situated at Nizampet Village & Gram Panchayat Quthbullapur Mandal, Rangareddy Dist. A. P. Sub District Quthbullapur Dist. & Regn. Dist. Rangareddy vide Doc. No. 8095/2009 and bounded by: **Boundaries of Plot Nos 42 to 53:** On the North by: Road, On the South by: Neighbour's plots, On the East by: Road, On the West by: Road, **Boundaries of Flat 104 Block A:** On the North by: Open to sky, On the South by: Open to sky, On the East by: Corridor, On the West by: Open to sky

Date: 15-02-2024, Place: Hyderabad
 Sd/- Authorised Officer, UNION BANK OF INDIA

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code or India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **NEOCORTEX LIFE SCIENCES PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	NEOCORTEX LIFE SCIENCES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	21-02-2019
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U85110TG2019PTC130815
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.277, H.No.3-6-13/2, Usha Enclave 4Th Floor, Vivekananda Nagar Colony, Kukatpally, Hyderabad, Telangana, India, 500072
6	Insolvency commencement date in respect of corporate debtor	13-02-2024 (Order uploaded on 14-02-2024)
7	Estimated date of closure of insolvency resolution process	11-08-2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Racharla Ramakrishna Gupta Reg No. :IBBI/PA-002/IP-N0001/2016-2017/10029 AFA valid upto: 18-10-2024
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No.T 202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad, Telangana 500016. E-mail id: rp.ramakrishnagupta@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No.T 202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad, Telangana-500016. E-mail id: cirp.neocortex@outlook.com
11	Last date for submission of claims	27-02-2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as of now
13	Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as of now
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms: Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Same as mentioned at entry No.10 above. (b) Details of authorized representatives are available at: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NEOCORTEX LIFE SCIENCES PRIVATE LIMITED on 13/02/2024.**

The creditors of **NEOCORTEX LIFE SCIENCES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 27/02/2024 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name: Racharla Ramakrishna Gupta
 Registration number: IBBI/PA-002/IP-N0001/2016-2017/10029
 Address: Office No.T 202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad, Telangana-500016.

Date: 15-02-2024
 Place: Hyderabad

IVRCL LIMITED
 Regd.Off: "MIHIR", 8-2-350/5/A/24/1B, Road No.2 Panchavati Colony, Banjarahills Hyderabad. Website: www.ivrcl.com Email: info@ivrinfra.com
 CIN: L45201TG1987PLC007959

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023 (₹ in lakhs except share data)

Sl. No.	PARTICULARS	QUARTER ENDED			NINE MONTHS ENDED			YEAR ENDED
		Dec 31, 2023	Sep 30, 2023	Dec 31, 2022	Dec 31, 2023	Dec 31, 2022	March 31, 2023	
		UNAUDITED	UNAUDITED	UNAUDITED	UNAUDITED	UNAUDITED	AUDITED	
1.	Total Income from operations	1,809.17	1,899.14	4,167.26	6,606.05	6,273.94	8,814.12	
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	(69,940.14)	(64,866.46)	(57,692.70)	(196,938.93)	(167,954.83)	(230,201.26)	
3.	Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	(69,940.14)	(64,866.46)	(57,692.70)	(196,938.93)	(167,954.83)	(230,201.26)	
4.	Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	(69,977.72)	(64,904.03)	(57,730.28)	(197,051.65)	(168,067.55)	(230,351.55)	
5.	Total comprehensive income for the year	(69,958.67)	(64,884.98)	(57,703.42)	(196,994.50)	(167,986.97)	(230,275.35)	
6.	Equity Share Capital	15,657.95	15,657.95	15,657.95	15,657.95	15,657.95	15,657.95	
7.	Earnings per share (of Rs. 2 each) (not annualised for the quarterly results)	(8.94)	(8.29)	(7.37)	(25.16)	(21.46)	(29.41)	

The above is an extract of the detailed format of Quarterly/ Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the websites of the Stock Exchange(s) i.e. www.nseindia.com; www.bseindia.com and also at the company's website www.ivrcl.com.

Place : Hyderabad
 Date : February 14, 2024

Sutanu Sinha
 Liquidator for **IVRCL LIMITED**
 IBBI/IPA-003/IP-N00020/2017-18/10167

bagla
HINDUSTAN ADHESIVES LIMITED
 CIN:L74899DL1988PL03191
 Reg. Office:- B-2/8 Safdarjung Enclave , Delhi -110029 Tel 41650347 Email ID info@bagla-group.com,website.www.bagla-group.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED AS ON 31, DECEMBER, 2023 Rs. In Lakhs

S. No.	PARTICULARS	Standalone			Consolidated		
		Quarter ended		Nine Month ended	Quarter ended		Nine Month ended
		31-12-23	30-09-23	31-12-22	31-12-23	30-09-23	31-12-22
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited
1	Total Income from operations (net)	7,116	8,193	7,637	23,522	27,015	32,503
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	714	562	(139)	1,767	526	583
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	714	562	(139)	1,767	526	583
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	455	387	(108)	1,265	384	487
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	455	387	(108)	1,265	384	487
6	Equity Share Capital	512	512	512	512	512	512
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of Previous Year	-	-	-	-	-	-
8	Earnings per share (of Rs.10/-each) (for continuing and discontinued operations):	-	-	-	-	-	-
	(a) Basic	8.89	7.56	(2.11)	24.71	7.50	9.51
	(b) Diluted	8.89	7.56	(2.11)	24.71	7.50	9.51

Note:
 1. The above unaudited financial results have been reviewed by the Audit Committee and taken on record by the Board of Directors of the Company at their meeting held on 14.02.2024 and the Statutory Auditor of the Company has issued their Limited Review Report on the same.
 2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements), 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website, namely The Bombay Stock Exchange Limited - www.bseindia.com and the Company's website-www.bagla-group.com.

For & on behalf of the Board
Hindustan Adhesives limited
 Sd/-
(Amit Kumar) M.S.Bagla
 Director Managing Director
 DIN- 06902856 DIN- 01425646

Place : Delhi
 Date : 14.02.2024

Union Bank of India
 Asset Recovery Branch
 #249/3RT, 1st floor, Main Road,
 S.R. Nagar, Hyderabad 500038, Telangana

[Rule - 8 (1)] POSSESSION NOTICE (For immovable property)

Whereas The undersigned being the Authorised officer of Union Bank of India, Asset Recovery Branch, #249/3RT, 1st Floor, Main Road, S.R. Nagar, Hyderabad 500038, Telangana under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.11.2023 calling upon the Borrower(s): **M/s SVE Projects Pvt. Ltd** Represented by its Director Mr. Srigriraju Naga Mallika & Mr. Suraj Paul Battu, The Guarantors:-2(a). Mrs. Srigriraju Naga Mallika w/o Srigriraju Vijay Raghava 2(b). Mr. Suraj Paul Battu s/o Battu Chandra Pual to repay the amount mentioned in the notice being **Rs.2,28,73,632.59 (Rupees Two Crores Twenty Eight Lakhs Seventy Three Thousand Six Hundred Thirty Two and paise Fifty Nine Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **13th day of February, 2024.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UNION BANK OF INDIA for an amount **Rs.2,28,73,632.59 (Rupees Two Crores Twenty Eight Lakhs Seventy Three Thousand Six Hundred Thirty Two and paise Fifty Nine Only)** outstanding as on 31.10.2023 with future interest, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property:
 All that the building bearing Municipal Nos. 9-1-29/2 (Old), 9-1-29/2/A/1 (New), and 9-1-29/1/A, admeasuring 294.44 Square Yards, out of 72 Square Yards Gone in Road Widening, remaining extent 222.44 Square Yards, or 185.98 Square Meters, built up area 9537 Square Feet, Situated at Langer house, Hyderabad-T.S belonging to Smt. S.N Mallika w/o S. Vijay Raghava (Owner of the Property) and bounded by NORTH: Property belongs to Sri Omprakash.SOUTH: Property belongs to Sri Omprakash.EAST: Vendors Remaining Property.WEST: 60'-0" Wide Road.

Date: 13.02.2024
 Place: Hyderabad
 Sd/- AUTHORIZED OFFICER
 UNION BANK OF INDIA

CITY ONLINE SERVICES LIMITED
 Regd. Office: 701, 7th Floor, Aditya Trade, Amespet, Hyderabad - 500034, Telangana
 Contact No. : 049-66416882, Email Id : corp@cityonlines.com
 Website : www.cityonlines.com CIN: L72200TG1999PLC032114

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31.12.2023 (Rs. In Lakhs except EPS)

S. No.	Particulars	Quarter ended	Nine months ended	Quarter ended
		31.12.2023	31.12.2023	31.12.2022
		Unaudited	Unaudited	Unaudited
1	Total Income from Operations	254.66	829.26	299.15
2	Total Expenses	247.70	871.21	283.07
3	Net Profit / (Loss) for the period (before Tax, Exceptional and/or extraordinary items)	6.97	(41.94)	16.09
4	Net Profit / (Loss) for the period before tax (after Exceptional and/or extraordinary items)	6.97	(41.94)	16.09
5	Net Profit / (Loss) for the period after tax (after Exceptional and/or extraordinary items)	6.97	(41.94)	16.09
6	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	6.97	(41.94)	16.09
7	Paid up Equity Share Capital (Face Value INR 10/- each)	516.47	516.47	516.47
8	Earnings Per Share (for continuing and discontinued operations) -			
	1. Basic:	0.13	(0.81)	0.31
	2. Diluted			

